

PUNJAB VIDHAN SABHA

Bill No. 4-PLA-2015

THE PUNJAB APPROPRIATION BILL, 2015

A

BILL

*to provide for the authorization of appropriation of moneys out of the Consolidated Fund of the State of Punjab to meet the amounts spent on certain services during the financial years 2007-08, 2008-2009, 2009-10 and 2010-11, in excess of the amounts authorized or granted for those services and for these years.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-sixth Year of the Republic of India as follows :—

1. This Act may be called the Punjab Appropriation Act, 2015.

Short title.

2. From and Out of the Consolidation Fund of the State of Punjab, the sums specified in column 5 of each of the Schedule I to IV, appended to this Act, amounting in the aggregate to the sums of ₹ 895,34,97,410 (₹ Eight hundred ninety five crore thirty four lac ninety seven thousand four hundred and ten only), ₹ 506,13,96,000 (₹ Five hundred six crore thirteen lac and ninety six thousand only), ₹ 460,76,87,000 (₹ Four hundred sixty crore seventy six lac and eighty seven thousand only) and ₹ 1828,96,42,978 (₹ One thousand eight hundred twenty eight crore ninety six lac forty two thousand nine hundred and seventy eight only) shall respectively, be deemed to have been authorized to be paid and applied to meet the amounts spent for defraying the charges in respect of the services specified in column 2 of each of the aforesaid Schedules during the financial years 2007-08, 2008-09, 2009-10 and 2010-11, in excess of the amounts authorized or granted for those services and for those years.

Issue of sums out of the Consolidated Fund of the State of Punjab to meet certain expenditure for the financial years 2007-08, 2008-09, 2009-10 and 2010-11.

Appropriation.

3. The sums deemed to have been authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab under this Act, shall be deemed to have been appropriated for the services and purposes, specified in the Schedules I to IV in relation to the Financial Year 2007-08, 2008-09, 2009-10 and 2010-11 respectively.

Overriding effect of the Act.

4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail.

**SCHEDULE -I**  
**Financial Year 2007-08**

Demand No.	Services and Purposes	Sums not exceeding			
		Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total	
1	2	3	4	5	
		₹	₹	₹	
8	Finance	Revenue	0	1704030000	1704030000
		Capital	0	4281246000	4281246000
9	Food and Supplies	Revenue	0	0	0
		Capital	3915410	0	3915410
12	Home Affairs and Justice	Revenue	0	28406000	28406000
		Capital	0	0	0
15	Irrigation and Power	Revenue	0	25000	25000
		Capital	0	176000	176000
19	Planning	Revenue	6079000	0	6079000
		Capital	0	0	0
21	Public Works	Revenue	2929620000	0	2929620000
		Capital	0	0	0
	<b>Total :</b>	<b>Revenue</b>	<b>2935699000</b>	<b>1732461000</b>	<b>4668160000</b>
		<b>Capital</b>	<b>3915410</b>	<b>4281422000</b>	<b>4285337410</b>
	<b>Grand Total :</b>		<b>2939614410</b>	<b>6013883000</b>	<b>8953497410</b>

SCHEDULE -II  
Financial Year 2008-09

Demand No.	Services and Purposes	Sums not exceeding		
		Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total
1	2	3	4	5
		₹	₹	₹
3	Co-operation	Revenue	0	0
		Capital	138642000	138642000
8	Finance	Revenue	1590020000	455774000
		Capital	0	0
12	Home Affairs and Justice	Revenue	0	40601000
		Capital	0	0
21	Public Works	Revenue	2836359000	0
		Capital	0	0
	<b>Total :</b>	Revenue	<b>4426379000</b>	<b>496375000</b>
		Capital	<b>138642000</b>	<b>0</b>
	<b>Grand Total :</b>		<b>4565021000</b>	<b>496375000</b>
				<b>5061396000</b>

SCHEDULE -III  
Financial Year 2009-10

Demand No.	Services and Purposes	Sums not exceeding		
		Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total
1	2	3	4	5
		₹	₹	₹
3	Co-operation	Revenue 72934000	0	72934000
		Capital 0	0	0
5	Education	Revenue 0	24591000	24591000
		Capital 0	0	0
8	Finance	Revenue 0	0	0
		Capital 12365000	0	12365000
21	Public Works	Revenue 4497797000	0	4497797000
		Capital 0	0	0
	<b>Total :</b>	<b>Revenue 4570731000</b>	<b>24591000</b>	<b>4595322000</b>
		<b>Capital 12365000</b>	<b>0</b>	<b>12365000</b>
	<b>Grand Total :</b>	<b>4583096000</b>	<b>24591000</b>	<b>4607687000</b>

SCHEDULE -IV  
Financial Year 2010-11

Demand No.	Services and Purposes	Sums not exceeding			
		Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total	
1	2	3	4	5	
		₹	₹	₹	
8	Finance	Revenue	12764083000	0	12764083000
		Capital	1244000	0	1244000
11	Health and Family Welfare	Revenue	0	2387000	2387000
		Capital	0	0	0
18	Personnel and Administrative Reforms	Revenue	0	20315000	20315000
		Capital	0	0	0
21	21-Public Works	Revenue	4739297000	0	4739297000
		Capital	0	0	0
22	Revenue and Rehabilitation	Revenue	0	0	0
		Capital	238698978	0	238698978
28	Tourism and Cultral Affairs	Revenue	0	0	0
		Capital	523618000	0	523618000
	<b>Total :</b>	<b>Revenue</b>	<b>17503380000</b>	<b>22702000</b>	<b>17526082000</b>
		<b>Capital</b>	<b>763560978</b>	<b>0</b>	<b>763560978</b>
	<b>Grand Total :</b>		<b>18266940978</b>	<b>22702000</b>	<b>18289642978</b>

## STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of clause (1) of Article 204 of the Constitution of India read with Article 205 thereof, to provide for the appropriation out of the Consolidated Fund of the State of Punjab of the sums required to meet the expenditure on account of Excess over Grants and Appropriation for the years 2007-2008, 2008-2009, 2009-2010 and 2010-2011.

PARMINDER SINGH DHINDSA,  
Minister for Finance Punjab.

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The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :  
The 20th March, 2015.

SHASHI LAKHANPAL MISHRA,  
Secretary.

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*N.B.*— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 20th March, 2015 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).